

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) No381 of 2018**

**IN THE MATTER OF:**

Seasons Creation Pvt Ltd

Appellant

Vs

ROC NCT of Delhi and Haryana

Respondent

Appellant: Mr. P.P. Khurana, Sr. Advocate with Mr. Sachin Sood and Ms Priya Soni, Advocates.

Respondent: Mr. Mahender Kr Bhardwaj, Mr K.C.Dubey, Ms Vinita Kumari, Advocates for R1.

**ORDER**

**17.07.2019-** Learned Counsel, Mr. Mahender Kumar Bhardwaj representing the ROC submits that he has obtained copies of the relevant documents which he would be producing as annexures with his reply-affidavit for which some reasonable time may be granted. In view of the submissions, one week's time is granted to file reply-affidavit alongwith relevant record with an advance copy to the learned counsel for the appellant.

2. Post the matter for hearing on **30<sup>th</sup> July, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**